

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 31-08-2018.

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/323/IB/2018
PETITION NUMBER : CP/283/IB/2018
NAME OF THE PETITIONER(S) : NIKITA CONTAINERS PVT LTD
NAME OF THE RESPONDENT(S) : UNICARE PHARMA LTD
UNDER SECTION : 19(2)

S.No.	Name (in Capital)	Represented by	Signature
1.]	B. Dhanaraj -	w h o c -	B. Dhanaraj
2.	SHUBHARANJANI ANANTH	COUNSEL FOR FINANCIAL CREDITOR.	Shubh:

(23)

MA/323/IB/2018 IN CP/283/IB/2018

ORDER

Counsel for Applicant/Financial Creditor present. Counsel for Petitioner/Operational Creditor present. In this case, this Tribunal directs that in the next meeting of the COC, the proposed RP may place the issue of reimbursement of expenses to the Operational Creditor who initiated the IBC proceedings. As perused the application filed by the Applicant praying for appointment of Shri S.Rajagopal, Company Secretary, as RP as recommended by the COC in its meeting dated 30.08.2018, replacing the IRP. The recommended RP is not the IRP in this case, the appointment of proposed RP may be taken up with the IBBI for their approval.

The Registry is directed to make a reference under Section 22 (4) for the confirmation of the name of the RP. On receiving the reply from IBBI, the same may be put up to this Tribunal. MA/323/IB/2018 is disposed of as closed.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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